



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.61/1942/2020

This the 26<sup>th</sup> day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

Yasmeen Akhter, age 50 years,  
D/o. Abdul Nazir, R/o. 25-A, Old  
Karan Nagar, Jammu.

...Applicant

(Mr. Abhinav Sharma, Advocate for the applicant)

Versus

1. Union Territory of J&K,  
Through Commissioner/Secretary,  
Health & Medical Education Department,  
Civil Secretariat, Jammu.
2. Director, Health Services, Jammu.
3. Dr. Sameer Mattoo, the then Director,  
Health Services, Jammu at present Director  
Health Services, Kashmir.
4. Dr. Deepak Kapoor, Venereologist Jammu,  
Enquiry Officer, Directorate of Health Services,  
Jammu.

...Respondents

(Mr. Amit Gupta, Additional Advocate General for respondents)



## O R D E R (ORAL)

### **Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

Learned counsel for the respondents Mr. Amit Gupta, AAG submits that the salary of the applicant has been paid with effect from 1<sup>st</sup> June, 2019 to 29<sup>th</sup> February, 2020.

2. In the facts and circumstances, learned counsel for the applicant submits that in view of the statement of the learned AAG, he wishes to withdraw the TA with liberty to file a fresh OA if required under law in connection with the said cause of action.
3. In view of the statement of both the learned counsel for the applicant and learned AAG, the TA is dismissed as withdrawn with liberty to the applicant to file a fresh OA if cause of action still survives. No costs.

**(Anand Mathur)  
Member (A)**

“SA”

**(Rakesh Sagar Jain)  
Member (J)**